

**The Prime Minister (Shri Jawaharlal Nehru):** The policy of the Central Government is to release everybody unless there are very special and particular reasons for the State Government to decide that this is not desirable at the present juncture. That is the general policy of release.

**Dr. M. M. Das:** May I know whether the Government is satisfied that the political party from which the bulk of the detenues have come has given up its violent activities?

**Shri Jawaharlal Nehru:** No, Sir. It is not a question of satisfaction this way or that way. On a consideration of all the factors and the situation we have arrived at a certain decision.

**Shri Velayudhan:** May I know whether this general policy of release will include the release of black-marketers also who are in detention?

**Mr. Speaker:** Order, order.

**Shri Nambiar:** May I know whether on principle the Communist Party will not be discriminated against for detention under the Preventive Detention Act?

**Shri Jawaharlal Nehru:** I do not quite understand the hon. Member's question. Individual cases are taken. I do not wish to make any invidious comparisons, but there are some groups of persons still detained who when questioned state even now that if released they will indulge in violence. That is a clear case. There are other groups who say they will not. So it really is an individual case and the question of the Communist Party or any other party perhaps has a certain significance in considering these questions but the major question is as to what the individual has done or is likely to do or what he himself apparently intends doing.

**Shri K. K. Basu:** Is it left to the State Government to decide as to who should be released?

**Shri Jawaharlal Nehru:** Yes, Sir, in the final analysis.

**Shri H. N. Mukerjee:** Apart from the question of examination of individual cases, may I know whether there is any general policy in regard to releases which the Government is going to adopt?

**Shri Jawaharlal Nehru:** I have said that, haven't I? The general policy is one of release unless there are special reasons in individual cases to the contrary.

#### DETENTION UNDER PREVENTIVE DETENTION ACT

\*173. **Dr. P. S. Deshmukh:** Will the Minister of Home Affairs be pleased to state the number of M.P.s and M.L.A.s still in detention under the Preventive Detention Act in the States of India?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):** I would refer the hon. Member to the reply given by me earlier today to Shri Velayudhan's Starred Question No. 155.

**Dr. P. S. Deshmukh:** Is it a fact that the Central Government has issued definite instructions that as far as possible releases should be ordered so far as M.L.A.s and M.P.s are concerned?

**The Prime Minister (Shri Jawaharlal Nehru):** I have just stated in answer to another question that these are general instructions to all those, the more so in regard to any person who has been elected.

#### TECHNICAL EDUCATION

\*175. **Prof. Agarwal:** Will the Minister of Education be pleased to state:

(a) how many Indian students were sent on Central Government Scholarships to foreign countries for higher technical education during the last five years; and

(b) how many of them have not so far been absorbed by Government on their return and why?

منسٹر آف ایجوکیشن، نیچرل

رسورسز ایڈڈ سائنٹیفک ریسرچ (مولانا

آزاد): (اے) اور سیز اسٹڈیز اسکیم

کے اندر ایجوکیشن منسٹری نے

۶ و دیارتھی باہر کے کئی ملکوں میں

بھیجے تھے۔

(بی) بیس - جس میں سے سات

کو پروانیت فرمیں مہیں کام مل گیا ہے

صرف تیرہ باقی رہ گئے ہیں جن کے لئے

کوشش کی جا رہی ہے۔

اسٹڈیز اسکیم کے لئے ۶ مطالب یہ نہیں

تھا کہ جتنے و دیارتھی باہر بھیجے جائیں

ان سب کو سینٹرل گورنمنٹ کے سرکاری کاموں پر ہی لگایا جائے - گورنمنٹ کی یہ کوشش ہوتی ہے کہ سب کام پر لگائے جائیں - سینٹرل گورنمنٹ کا کام ہو - اسٹیٹ گورنمنٹوں کا کام ہو یونیورسٹی ہو ڈیسریچ انسٹیٹیوٹس ہو یا کوئی انڈسٹریل فرم ہو کہیں نہ کہیں انہیں کام پر لگایا جائے اور ایسے کام پر لگایا جائے جہاں پر وہ باہر کی پڑھائی اور ٹریننگ کو تھیک طور پر کام میں لاسکیں - آئیہیل میجر کو معلوم ہے کہ بینک کے بقولارے کے بعد کس طرح کی حالت دیہی پر چھا گئی تھی انڈسٹریل ڈیولپمنٹ کا بہت سا کام رک گیا ساتھ ہی ہزاروں کی تعداد میں لوگ گھر سے بے گھر ہو گئے اور گورنمنٹ کے سر نیا موجد آ پڑا کہ انہیں کام پر لگانے کے لئے جگہ نکالے -

[The Minister of Education, Natural Resources and Scientific Research (Maulana Azad): (a) 106 students were sent abroad under the Overseas Scholarships Scheme of the Ministry of Education.

(b) 20.

It was not intended that all the scholars should be absorbed by Government. Every effort is made to place each scholar in suitable employment, either under Government or in a University or research institute or in an industrial firm. Hon. Members are aware of the difficulties following Partition which have retarded the industrial development of the country and imposed on the Government the responsibility for finding employment for a very large number of displaced persons.]

Shri Veeraswamy rose—

Mr. Speaker: We have been following the convention that the hon. Member who has tabled the question should first be given a chance to exhaust all his supplementaries. I presume, as

he has tabled the question he has studied it more carefully than any other hon. Member who just stands up to put further questions. Acharya Agarwal.

پرو • بھابھال : جین لوگوں کو کام پر نہیں رکھا جا سکا ہے، ان کے کیا ر بیضی ہے جو باہر سٹڈی کے لیے بھجے گئے ہیں ؟

[Prof. Agarwal: What were the subjects of study abroad of the persons who have not been absorbed so far?]

مولانا آزاد : اس کے لئے نوٹس کی

ضرورت ہے -

[Maulana Azad: I require notice.]

پرو • بھابھال : کیا ان لوگوں کے کام پر لگانے کی سہولتیں ہال میں ہیں ؟

[Prof. Agarwal: Is there any possibility of absorption of these persons in the near future?]

مولانا آزاد : ہاں جو تیرہ باقی رہے

گئے ہیں ان کے لئے برابر کوشش کی جا رہی ہے مجھے امید ہے کہ وہ جلد دنوں میں کام پر لگ جائیں گے -

[Maulana Azad: Yes. Only thirteen of them remain to be absorbed. Full efforts are being made for their absorption and it is expected that we shall succeed very soon in doing so.]

Shrimati A. Kale: If these students are not given suitable jobs are they allowed to seek service elsewhere?

مولانا آزاد : ہاں ہم نے ایک قاعدہ

یہ رکھا ہے کہ اگر تین مہینے کے اندر انہیں گورنمنٹ کام پر نہیں لگا سکی تو جو شرط ان سے لی گئی تھی اس سے وہ فری کر دیئے جاتے ہیں اور وہ جو نوکری چاہیں اختیار کر سکتے ہیں -

[Maulana Azad: Yes, we have provided that should the Government fail to employ them within three months, the condition in this respect

shall be treated as cancelled and they are free then to accept any other employment.]

**Shrimati A. Kale:** If the job that is given to them is not suitable to their qualifications, would Government allow them to go outside and seek better jobs?

مولانا آزاد: یہ بات اندنی وپجٹل

کیس پر موقوف ہے - گونڈت کوشہ  
کرتی ہے کہ جن سبجیکٹس کے لئے وہ  
باہر بھیجے گئے تھے اس کے مطابق ان کو  
جاب ملے - اگر کوئی ایسا خاص کیس  
ہے جسکی طرف آنریبل ممبر نے اشارہ  
کیا تو اس کو دیکھ کر اس طرح کی بھی  
کارروائی کی جا سکتی ہے -

[**Maulana Azad:** It depends on the merits of individual cases. The Government make efforts to arrange jobs suitable to their qualifications. In any special case that the member may be referring to action on those lines may also be taken.]

**Shri Veeraswamy:** May I know how many scheduled caste students have been sent to foreign countries at the Government of India's cost?

مولانا آزاد: نوٹس کی ضرورت ہے -

[**Maulana Azad:** I require notice.]

#### SALES TAX APPELLATE TRIBUNAL

176. **Shri H. N. Mukerjee:** (a) Will the Minister of Finance be pleased to state whether Government are aware of the findings of the Sales Tax Appellate Tribunal presided over by a judge of the High Court at Calcutta and a judgment of the hon. Mr. Justice Bose of the Calcutta High Court, both indicating that various concerns under the management of Messrs Birla Brothers Ltd. had evaded a considerable amount of West Bengal Sales Tax?

(b) Is it not a fact that if sales have been suppressed in the accounts, the income returned for the purposes of Income-Tax is also under-stated, and there has necessarily been considerable evasion of payment of income-tax?

(c) Have Government taken any steps to have the matter investigated into?

(d) Are Government in view of such happenings, contemplating reference of the cases of the various Birla concerns to the Income-tax Investigation Commission?

(e) If the answer to part (d) above be in the negative, what other steps do Government propose to take in the matter?

**The Minister of State for Finance (Shri Tyagi):** (a) The matter relates directly to the West Bengal Government as sales tax is a levy with which the Union Government is not concerned. However, so far as the Government of India are aware, the Tribunal set up by the Government of West Bengal dealt with the cases of two companies, the Kesoram Cotton Mills Ltd. and the Orient Paper Mills Ltd., but did not find any suppression of sales. The Government of India have no information as to what the complaint was before the hon. Mr. Justice Bose, and what his ruling was, but from newspaper reports it appeared that it related to the action taken by the West Bengal Sales Tax Department against some officer.

(b) to (e). In view of the answer to part (a), the questions in parts (b) to (e) do not arise.

**Shri H. N. Mukerjee:** May I know how it is that the Minister presumes that in case of suppression of sales tax accounts income-tax is not affected?

**Mr. Speaker:** Order, order. He is entering into an argument. It is a question of law.

**Shri H. N. Mukerjee:** My question, part (b) has not been replied to on the hypothesis that it does not arise. It actually does arise. What I have just tried to point out.....

**Mr. Speaker:** It is a matter of opinion.

**Shri H. N. Mukerjee:** Is Government contemplating any reference of the cases of the various Birla concerns to the Income-tax Appellate Tribunal in view of certain charges which are being printed about in the Press?

**Mr. Speaker:** I do not think it is anything but a suggestion for action.

#### PATNA BRANCH OF INCOME-TAX APPELLATE TRIBUNAL

\*177. **Shri Anirudha Sinha:** (a) Will the Minister of Law be pleased to state the number of cases pending at present for disposal before the Patna Branch of the Income-tax Appellate Tribunal?